



**IN THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO.94/2023 (WZ)**

Mr.Ramdas Baban Gaikwad & Anr. ----- Applicant

Vs

The Maharashtra Pollution Control Board ----- Respondent
& Others

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT
NO.2 & 3**

I, Amol Ramesh Thorat, Age - 37 years, Occu. Service, working as District Mining Officer, Collector Office, District Satara, Respondent No.3 do hereby state on solemn affirmation as under:

1. I say that, I am filing this reply and I have perused the relevant record maintained by my office with reference to the subject matter of the case and on the basis of the said record, I am filing this Affidavit-in-Reply in the said Original Application. I am filing this Affidavit for the purpose of opposing the contentions of the applicant. I say that the contentions, which are not specifically denied by me in this Affidavit-in-reply, should not be construed as an admission on my part. I crave leave of this Hon'ble Court to file additional affidavit, if so required.

2. I say that, Mr.Aniket Tamhane, residing at Chikali, Nigadi, Pune had submitted complaint in respect of illegal mining and stone crushing activities taking place at Gat No. 1297 of Village - Digewadi, Taluka - Patan, Dist.- Satara by M/s.Anuni Infrastructure by its proprietor Mr.Ranjeet Patil to the office of District Collector, Satara on 15.05.2023 which was received by Mining branch on 19.05.2023. The complaint has forwarded to Maharashtra Pollution Control Board, Satara and Tahsildar Patan by letter No.Kr.Khanpatta/SR/153/22 dated 06/07/2023 to enquire as per the complaint and convey to us and complainant about the enquiry.

3. I say that, Respondent No.5, M/s.Anuni Infrastructure by its proprietor Mr.Ranjeet Patil, residing at Rukmini Nagar, Karad had submitted application for grant of Mining Lease for mining of minor minerals from Gat. No.1297 admeasuring 2.50 Ha. area at Village - Digewadi, Taluka - Patan, Dist.- Satara to District Collector, Satara on 29.06.2017.



4. I say that, as per the rules of Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013, the application was forwarded by Mining branch, Satara to different departments for their No Objection Certificate/ Consent or Report. After receiving No Objection Certificate/Consent or Report from concerning Government departments and after getting Environmental Clearance, this office had granted the mining lease for mining of minor minerals from Gat. No.1297 admeasuring 1.00 Ha. area at Village -Digewadi, Taluka - Patan, Dist.- Satara to Respondent No.5 i.e. M/s.Anuni Infrastructure by its proprietor Mr. Ranjeet Patil through order No.Kr.Mah/3/Gou.Kha./SR/Patan/01/19 dated 08.01.2019. The copy of mining lease grant order is attached herewith as **Annexure No.1**. The mining lease was granted for a period from 08.01.2019 to 17.07.2022.

5. I say and submit that, Respondent No.5 had submitted application for renewal of Mining Lease to the office of Respondent No.2 on 13.05.2022. As per Government letter dated 05.05.2021, renewal application of M/s.Anuni Infrastructure along with relevant document has forwarded to Revenue Department, Mantralaya Mumbai for seeking their approval for renewal of mining lease.The Government has given approval for renewal of mining lease and Mining Lease renewal is in process at the office of Respondent No.3

6. I say that, as per the provisions of Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013,

temporary permission was granted for excavation and transportation of minor minerals to Respondent No.5 from Gat. No.1297, Village -Digewadi, Taluka - Patan, Dist.- Satara for carrying out stone mining activities for National Highway 166E from Helwak to Karad in State of Maharashtra.

7. I say that, Respondent No.2 had granted the mining lease for mining of minor minerals from Gat. No.1297 admeasuring 1.00 Ha. area at Village -Digewadi, Taluka - Patan, Dist.- Satara to Respondent No.5 through order No.Kr.Mah/3/Gou.Kha./SR/Patan/01/19, dated 08.01.2019 for a period from 08.01.2019 to 17.07.2022. As per the approved mining plan permission was granted to excavate 59,000 brass minor minerals from said mining lease.

8. I say that, the excavation carried out by Respondent No.5 from gat no. Gat. No.1297 of Village -Digewadi, Taluka - Patan, Dist. - Satara is measured with help of Electronic Total Station Machine on 24.09.2023. As per the report, the total quantity of minor mineral mined by Respondent No.5 is 63,033 brass. The copy of measurement map is attached as Annexure No.2 & Annexure No.3. Out of total quantity of minor mineral mined by Respondent No.5 from the mining lease area is 25,348 brass and quantity of minor mineral mined through temporary permit is 37,685 brass. As per the approved mining plan and as mentioned in mining lease grant order, the quantity allowed to mine from mining lease area was 59,000 brass and quantity mined by Respondent No.5 from mining lease area is 25,084 brass.



9. I say that, the total royalty paid by Respondent No.5 in mining lease area and temporary permit is 84,000 brass. The lessee has paid 20,967 brass excess royalty to the Government. Considering the above mentioned facts and circumstances the excavation carried out by Respondent No. 5 from Gat. No.1297, admeasuring 1.00 Ha. Area at Village -Digewadi, Taluka - Patan, Dist. - Satara is by taking prior permission and by paying Royalty to the Government. Therefore the grounds put forth by the petitioner are vague, baseless, have no legal point & consideration. Hence the Respondent No.3 humbly prays Hon'ble court that the application of Petitioner may kindly be dismissed.

Place: SATARA

Date: 13th day of October 2023

Deponent on behalf of
Respondent No.2 and 3



(Amol Ramesh Thorat)
District Mining Officer
Collector Office, Satara

Verification

I, Amol Ramesh Thorat, Age - 37 years, Occu. Service, working as District Mining Officer, Collector Office, District Satara, on behalf of Respondent No.2 & 3, do hereby state on solemn affirmation, that whatever stated herein above is true to the best of my knowledge and based upon the information derived from the official records available to me.

Solemnly affirmed at Satara

On this 13th day of October 2023

Amol

(Amol Ramesh Thorat)
District Mining Officer
Collector Office, Satara



BEFORE ME

[Signature]

ADV. RAVI CHANDRU YADAV
NOTARY PUBLIC OF INDIA
REG. NO. 1000000000000000 (MUMBAI)
M. No. 1000000000000000

NOTED & REGISTERED
at P. No. 2315
Date 13/10/2023



- बाचा :- 1. दिनांक 29/06/2017 रोजीचा मे.अनुनी कन्स्ट्रक्शन रा.अनुसया सर्व्हे नं 78, रुक्मिणीनगर कराड-वाखणरोड ता.कराड जि.सातारा यांचा मौजे डिगेवाडी ता.पाटण जि. सातारा येथील दगडखाणपट्टा मागणीबाबतचा अर्ज
2. मुंबई गौण खनिज उत्खनन नियम 1955.
 3. महाराष्ट्र जमीन महसूल अधिनियम 1966.
 4. खाण आणि खनिज (विनियमन व विकास) अधिनियम 1957
 5. महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम 2013
 6. या कार्यालयाकडील मंजूर टिपणी दि.02/12/2017

क्र.मह/3/गौ.ख/एसआर/पाटण/०१/19
जिल्हाधिकारी कार्यालय सातारा
दि. ०९/01/2019.

विषय:- खाणपट्टा मंजूरीबाबत.

मे.अनुनी इन्फ्रास्टक्चर तर्फे श्री.रणजित तुकाराम पाटील रा.अनुसया सर्व्हे नं.78, रुक्मिणीनगर कराड-वाखण रोड ता.कराड जि.सातारा यांचा मौजे डिगेवाडी ता.पाटण जि.सातारा येथील गट नं.1297 मधील 1 हे.00 हे.आर क्षेत्र दगड खाणपट्टा मंजूरीबाबत.

(कालावधी दि.०९/01/2019 ते दि.17/07/2022 पर्यंत)

आदेश

महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम 2013, मुंबई गौणखनिज उत्खनन नियमन 1955 व महाराष्ट्र जमिन महसूल अधिनियम 1966 अन्वये मे.अनुनी इन्फ्रास्टक्चर तर्फे श्री.रणजित तुकाराम पाटील रा. अनुसया सर्व्हे नं.78, रुक्मिणीनगर कराड-वाखण रोड ता.कराड जि.सातारा यांना मौजे डिगेवाडी ता.पाटण जि. सातारा येथील गट नं 1297 मधील 1 हे. 00 आर क्षेत्र दगडखाणीसाठी सोबतच्या नकाशानुसार खाणपट्टयास मंजूरी दिलेली होती. उपरोक्त खाणपट्टा मंजूरी आदेशान्वये उपविभागीय अधिकारी पाटण उपविभाग पाटण यांनी खाणपट्टाधारक यांना ज्या क्षेत्राचा ताबा दिलेला होता त्या क्षेत्रातून खाणपट्टाधारक यांनी केलेल्या उत्खननाबाबत उपविभागीय अधिकारी पाटण उपविभाग पाटण यांनी त्यांचे प्रतिनिधीसमोर (ना.तहसिलदार/मंडलाधिकारी) पूर्वीची कब्जेपट्टी विचारात घेऊन खाणपट्टाधारक यांनी प्रथम तालुका भूमी अधिक्षक भूमि अभिलेख पाटण अथवा मान्यताप्राप्त संस्थेकडून मोजणी करून घ्यावी. उपरोक्त मोजणी नकाशा, मायनिंग प्लॅन, मंडलाधिकारी यांचा उत्खननाबाबत पंचनामा, मंडलाधिकारी यांची मोजमापे व अहवालाचे आधारे खाणपट्टाधारकाने कब्जा दिलेल्या क्षेत्रातून उत्खनन केलेल्या उत्खननापोटी भरलेली रॉयल्टी, मोजणी झालेवर शिल्लक फरकाची खाणपट्टाधारकाकडून भरून घेतलेली रॉयल्टी बाबत उपविभागीय अधिकारी यांनी संपूर्ण कार्यवाही काटेकोरपणे व अचूक करून त्याचा सविस्तर उहापोह आदेशात (मोजणीद्वारे सिध्द झालेले एकूण उत्खनन व भरणेची रॉयल्टी, मायनिंग प्लॅननुसार भरणेची रॉयल्टी तसेच मोजणी होणेपूर्वी भरलेली रॉयल्टी, मोजणीनंतर भरलेली रॉयल्टी,

मोजणीत सिध्द झालेले एकूण मोजमाप) करुन खाणपट्टाधारकाकडून पूर्वी दिलेल्या खाणपट्टयाबाबत /परवानाबाबत आजरोजी कोणतेही थकबाकी येणेबाकी नसलेबाबत आदेश पारित करुन त्याची एक प्रत जिल्हाधिकारी कार्यालयास पाठविणेत यावी. त्याचप्रमाणे पूर्वी मंजूर केलेल्या खाणपट्टा क्षेत्राचे बाहेर खाणपट्टाधारकाने उत्खनन केलेचे मोजणी नकाशात आढळून आलेस उपरोक्त क्षेत्राकरिता वेगळा दंडाचा आदेश पारित करावा. तसेच पूर्वीच्या मंजूर खाणपट्टयातील मंजूर क्षेत्राचे बाहेर उत्खनन केलेले नाही असे मोजणी नकाशानुसार दिसून आलेस त्याचा स्पष्ट उल्लेख वर नमूद केलेल्या आदेशात करावा. हि सर्व कार्यवाही उपविभागीय अधिकारी यांनी वैयक्तिक लक्ष घालून करावी. याबाबत कोणताही दोषपूर्ण बाब आढळून आलेस उपविभागीय अधिकारी यांना वैयक्तिकरित्या दोषी धरले जाईल. हि सर्व कार्यवाही झालेनंतरच खाणपट्टयातील मंजूर क्षेत्राचा खाणपट्टाधारक यांचे प्रतिनिधीसमोर हददी/निशाण्या त्याचप्रमाणे चतुःसिमा कायम करुन त्याचा कब्जेपटीत/पंचनाम्यात उल्लेख करुन कब्जेपट्टीसह ताबा देणेची कार्यवाही उपविभागीय अधिकारी पाटण उपविभाग पाटण यांनी करावी व आदेश, कब्जेपट्टीसह अहवाल या कार्यालयास सादर करावा.

त्यानुसार मे.अनुनी इन्फ्रास्टक्चर तर्फे श्री.रणजित तुकाराम पाटील रा. अनुसया सर्व्हे नं.78, रुक्मिणीनगर, कराड-वाखण रोड ता.कराड जि.सातारा यांना मौजे डिगेवाडी ता. पाटण जि. सातारा येथील गट नं 1297 मधील 1 हे 00 आर क्षेत्र दगडखाणपट्टा आदेशाच्या निर्गत दिनांकापासून म्हणजे दि.०१/01/2019 ते 17/07/2022 या कालावधीकरिता खालील अटी व शर्तीने त्याचप्रमाणे प्रामुख्याने या आदेशातील खालीलपैकी अट क्र.41 सह मंजूर करण्यात येत आहे.

1. सहसंचालक भूविज्ञान व खनिकर्म संचालनालय नागपूर यांनी दि.18/09/2017 रोजी मंजूर केलेल्या मायनिंग प्लॅनप्रमाणे एकूण 4.00 हे.आर अन्वये एकूण 2,95,000 ब्रास उत्खननाबाबत मान्यता दिलेली असून यापैकी पर्यावरण समितीने 1.00 हे.आर क्षेत्राकरिता मान्यता दिलेचे दिसून येत आहे. तथापि, मायनिंग प्लॅन प्रमाणे दि.17/07/2022 मुदतअखेर उत्खननास पात्र होत असलेले एकूण 2,80,000 ब्रासपैकी प्रस्तुत मंजूर जागेतील 1.00 हे.आर क्षेत्रामधील मधील एकूण 59,000 ब्रास उत्खनन व वाहतूक पुढील 4 वर्ष कालावधीत करता येईल. मंजूरीचे प्रत्येक वर्ष संपलेनंतर 15 दिवसाचे आत खाणपट्टाधारकाने उपविभागीय अधिकारी/तहसिलदार यांचे सक्षम प्रतिनिधीसमोर मोजणी करुन घ्यावी. उपविभागीय अधिकारी/तहसिलदार यांनी मंजूर मायनिंग प्लॅनप्रमाणे खाणपट्टाधारकाने उत्खनन केले आहे किंवा नाही हे तपासून अधिक परिमाणाचे उत्खनन असलेस फरकाची रॉयल्टी भरुन घेऊन मंजूर एक वर्षातील उत्खननाबाबत व त्याअनुषंगाने भरलेल्या रॉयल्टीबाबत आदेश पारित करावा. खाणपट्टाधारकाने याप्रमाणे कार्यवाही न केलेस खाणपट्टाधारकाचा परवाना कोणत्याही क्षणी रद्द करणेत येईल.
2. पट्टेदार खाणपट्टयाने दिलेल्या क्षेत्रातून पाठविण्यात आलेल्या गौण खनिजावर या नियमाच्या अनुसूची 1 मध्ये विनिर्दिष्ट केलेल्या दराने राज शुल्क देईल. (मात्र असे दर प्रत्येक तीन वर्षातून एकदा सुधारले जाण्यास पात्र असतील.)
3. पट्टेदार हा नियमाच्या अनुसूची (दोन) मध्ये विनिर्दिष्ट केलेल्या मर्यादेत जिल्हाधिका-याने खाण पट्टयात निश्चित करुन दिले असेल त्या दराने दरवर्षी मृतभाटक देखील देईल. आणि खाण पट्टयानुसार त्याच क्षेत्रात एकापेक्षा अधिक खनीजे काढण्यास परवानगी देण्यात आली असेल तर जिल्हाधिकारी प्रत्येक खनिजाच्या बाबतीत वेगळे मृतभाटक निश्चित करील. परंतू प्रत्येक गौण खनिजाच्या बाबतीत मृतभाटक किंवा राज शुल्क यापैकी जे अधिक असेल ते परंतू दोन्ही नव्हे. भरण्यास पट्टेदार पात्र होईल. (मात्र खाण पट्टयाच्या निष्पादनाचे तारखेनंतर पहिले तीन महिने पर्यंत मृतभाटक देय होणार नाही.)

4. पट्टेदार मंजूर असलेल्या जमीनीच्या पृष्ठभागाकरिता जिल्हाधिका-यानंे निश्चित केलेल्या व खाण पट्ट्यात विनिर्दिष्ट केलेल्या दराने आणि जो त्या जमीनीवर आकारण्यात योग्य जमीन महसूल व त्या वरील उपकर याहून अधिक नसेल असे भू-पृष्ठभाग भाडे सुध्दा देईल.
5. सक्षम अधिका-याने वाजवी कारणास्तव अन्यथा परवानगी दिली असेल त्या शिवाय पट्टेदार खाणपट्टा निष्पादन करून दिल्याच्या दिनांकापासून तीन महिन्यांच्या आंत खाणकाम सुरु करील आणि त्यानंतर तो योग्यरित्या कौशल्यपूर्वक व कारागिरी पध्दतीने ते काम चालू ठेवील. पट्टेदार वृथावरण काढून टाकून टाकाऊ वस्तूचा काळजीपूर्वक साठा करील, निस्सारणाची योग्य व्यवस्था करील व खाणीतील सर्व मौल्यवान गौण खनिज काढून नेऊन हानी होण्यास प्रतिबंध करील.
- स्पष्टीकरण:- हया खंडाच्या प्रयोजनाकरिता खाणकाम यामध्ये यंत्रसामुग्रीचा उभारणी ट्राम वे (ट्रामसाठी रुळ घालणे) किंवा खाणीशी संबंधित रस्ते तयार करणे याचा समावेश होईल.
6. पट्टेदारांस खाण पट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी मंजूर केलेल्या जागेची मोजणी स्वखर्चाने करून आवश्यक असलेल्या हद्दीच्या खुणा व खांब स्वतःच्या खर्चाने उभारावे लागतील आणि ते सुस्थितीत ठेवावे लागतील.
7. पट्टेदार खालील गोष्टी सुनिश्चित करण्यासाठी पुरेशी उपाय योजना करील.
- (अ) खनीज व टाकाऊ पदार्थ सहजरित्या काढून नेता यावीत म्हणून उघडया खाणीतील खदकाची उंची व रुंदी योग्य प्रकारे ठेवतील.
- (ब) जेथे काम चालले असेल तो पृष्ठभाग स्वच्छ ठेवील. आणि
- (क) खाणीतून काढलेल्या गौण खनिजाची योग्य आकाराच्या ढिगात रचना करून प्रत्येक ढिगास क्रमांक देईल.
8. खाणपट्ट्यातील क्षेत्रामध्ये त्यात नमूद न करण्यात आलेले कोणतेही इतर खनिज सापडेल तर पट्टेदार त्या बदलची माहिती अविलंब सक्षम अधिका-यास व संचालक, भुविज्ञान व खनिकर्म यांना देईल व त्याकरिता खाणपट्टा मिळवल्या शिवाय असे खनीज काढून घेणार नाही किंवा त्याची विल्हेवाट लावणार नाही. असे खनिज आढळल्यापासून तीन महिन्यांच्या आत त्यांने जर अशा खाणपट्ट्याकरिता अर्ज केला नाही तर सक्षम अधिका-यांस खनिजाकरिता कोणत्याही अन्य व्यक्तीला खाणपट्टा मंजूर करता येईल.
9. पट्टेदार त्यांस खाणपट्ट्याने दिलेल्या क्षेत्राची योग्यती स्वच्छता ठेवण्याची व्यवस्था करील.
10. गौण खनिजाच्या संधारणाकरिता आणि विकासाकरिता स्वच्छता शासन वेळोवेळी काढील अशा वाजवी अनुदेशाचे व निदेशाचे पालन करील.
11. खाणकामासंबंधी आणि पट्टेदाराच्या खाणीतील कामा करणा-या कर्मचा-यांच्या किंवा जनतेची सुरक्षा, आरोग्य व सुखसोयी यावर परिणाम करणा-या बाबीसंबंधी त्यावेळी अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पालन करील आणि यासंबंधातील रस्ता, पाणी व इतर विद्यमान सुविधा याचा न्याय हक्काचा आदर करील.
12. पट्टेदार संबंधीत रेल्वे प्रशासनाच्या लेखी परवानगी खेरीज करून कोणत्याही रेल्वे लाईनच्या हद्दीपासून किंवा शासनाची पूर्व परवानगी खेरीज करून कोणत्याही तळयाच्या हद्दीपासून तसेच कालवा मार्ग किंवा सार्वजनिक बांधकाम किंवा इमारती यापासून खाणकाम सुरुंगा शिवाय करायचे असेल तर 50 यार्ड आणि सुरुंग लावून करावयाचे असेल तर 200 मिटर अंतराच्या आतील जागेवर कोणतेही खाणकाम करणार नाही किंवा तसे करण्यास परवानगी देणार नाही. रेल्वे प्रशासनास किंवा शासनास योग्य वाटतील अशा शर्ती परवानगी देते वेळी लादता येतील.
- 12-अ) खाणपट्टाधारकाने सुरुंग लावतेवेळी छिद्रावर लोखंडी झाकण ठेऊन त्यावर बारा अथवा अधिक वाळूचे पोत्याच्या एवढे वजन ठेवावे व खालील प्रमाणे काळजी घ्यावी.

1)सुरुंग लावणेच्या जागेपासून 200 मिटर झेंडया लावून धोक्याचे भागात कार्यक्षम पध्दतीने खुण देऊन जनतेला पुरेशी पुर्वसूचना द्यावी.

2) त्या क्षेत्रातील सर्व लोकांनी योग्यरितीने आश्रय घेतल्याची दक्षता घ्यावी.

3) सुरुंग लावण्याच्या जागेजवळ कोणतीही व्यक्ती जाणार नाही याची योग्य ती दक्षता घ्यावी.

4) स्फोट झाल्यावर पुढील अर्धातास पर्यंत जनतेला खाणीपर्यंत येऊ न देण्याची दक्षता घ्यावी.

5) जनतेला धोक्याच्या जागेपासून संरक्षण देण्याकरिता पुरेशी सावधानी घेण्यात आली आहे अथवा नाही याची खात्री करून घेण्याकरिता सक्षम अधिकारी कोणत्याही स्फोटाच्या जागेत मोकळेपणानी जाऊ शकेल.

13. पट्टेदार खाणीतून काढलेल्या व पाठविलेल्या सर्व गौण खनिजाचे परिमाण व इतर तपशिल व त्यात कामावर लावलेल्या व्यक्तीची संख्या दर्शविणारे अचूक हिशोब ठेवील तसेच पट्टेदार खाणपट्ट्याची संपूर्ण मापचित्रे ठेवील व त्याच्या खाणकामात उपलब्ध झालेल्या खनिजाच्या प्रतिनिधीक नमुन्यासह संचालक भूविज्ञान व खनिकर्म यांना वेळोवेळी आवश्यक असेल अशी माहिती अहवाल आणि विवरण पत्रे त्यांना सादर करील.

14. शासनाने किंवा सक्षम अधिका-याने किंवा संचालक भूविज्ञान व खनिकर्म यांनी प्राधिकृत केलेल्या कोणत्याही अधिका-यास पट्टेदार त्याच्या खाणपट्ट्यातील कोणत्याही जागेवर इमारतीमध्ये उत्खननाच्या जागेमध्ये निरीक्षणाकरिता किंवा त्यांच्या कोणत्याही लेख्याचे व मापचित्रांचे व अभिलेखाचे निरीक्षण करण्यासाठी प्रवेश करण्यास परवानगी देईल आणि अशा अधिका-यास ते उपलब्ध करून देईल. अशा अधिकारी ज्यामुळे खनिज वाया जात असेल अशा खनिजाच्या उत्खननास प्रतिबंध करण्याकरिता त्यांस आवश्यक वाटतील असे वाजवी निर्देश त्यांस देईल आणि अशा अधिका-याने विनिर्दिष्ट केलेल्या कालावधीत अशा निर्देशांची अंमलबजावणी करणे पट्टेदाराचे त्याच्या अभिकर्त्याचे किंवा व्यवस्थापकाचे कर्तव्य असेल. पट्टेदाराने त्याच्या अभिकर्त्याने किंवा व्यवस्थापकाने विनिर्दिष्ट कालावधीत अशा निर्देशांचे पालन करण्यात कसूर केली तर सक्षम अधिका-यांस पट्टा समाप्त करता येईल किंवा वार्षिक मृतभाटकाच्या दुपटीहून अधिक नसेल एवढा दंड लादता येईल.

15. संबंधित रेल्वे प्रशासनाच्या मते कोणतीही रेल्वे, तळे कालवा मार्ग किंवा अन्य कोणतीही सार्वजनिक बांधकाम किंवा संरचना यांच्या सुरक्षिततेसाठी त्यांचे समाधान होईल अशा रितीने खाणीचा कोणताही भाग पट्टेदार मजबूत करील किंवा त्यांस आधार देईल.

16. पट्टेदाराने सलग सहा महिने खाणकाम करण्याचे बंद केले असेल तर खाणपट्टा रद्द होण्यास पात्र ठरेल.

17. पट्टेदार किंवा त्याचा हस्तांतरिती किंवा अभिहस्तांकिती यांनी खंड (तेरा) खालील कोणताही प्रवेश निरीक्षण याकरिता अनुमती दिली नाही तर सक्षम अधिका-यांस त्याचा खाणपट्टा रद्द करता येईल व त्याची प्रतिभूती ठेव संपूर्णतः किंवा अंशतः जप्त करता येईल.

18. पट्टेदार सर्व अपघाताचा वृत्तांत संबंधीत जिल्हा दंडाधिकारी आणि जिल्हा पोलीस अधिक्षक यांना देईल.

19. हया नियमाच्या खंड (एक) (दोन) (तीन) (चार)(पाच) (सहा) (सात) (आठ) (नऊ) (दहा) (आकरा) (बारा) (चौदा) किंवा (वीस) मध्ये विनिर्दिष्ट केलेल्या कोणत्याही शर्तीचा पट्टेदाराने किंवा त्याच्या हस्तांतरिताने किंवा अभिहस्तांकितीने भंग केल्यास सक्षम अधिकारी झालेल्या उल्लंघनाबाबत नोटीशीच्या दिनांकापासून तीस दिवसाच्या आंत उपाय योजना करण्याबद्दल पट्टेदारांस लेखी नोटीस देईल आणि हया कालावधीत उपरोक्त शर्तीची पूर्तता करण्यात आली नाही तर सक्षम अधिका-यास त्याचा खाणपट्टा समाप्त करता येईल पट्टेदाराने किंवा हस्तांतरितीने वा अभिहस्तांकितीने खाणपट्ट्यातील अन्य कोणत्याही शर्तीचा भंग केल्यास सक्षम अधिका-यास मृतभाटकाच्या दुप्पट रक्कमेहून अधिक होणार नाही एवढी रक्कम दंड म्हणून देण्यास त्यांस भाग पाडता येईल.

20. पट्टेदाराच्या खाणपट्ट्यामध्ये समाविष्ट करण्यात आलेली कोणतीही जमीन पट्टेदाराने देण्यास उपलब्ध नव्हती असे नंतर आढळून आल्यास त्या बद्दलच्या नुकसान भरपाई मिळण्यासंबंधीच्या पट्टेदाराच्या कोणत्याही दाव्यापासून शासन मुक्त असेल.

--	--	--	--	--	--	--

खाणपट्टा धारकांची सही व दिनांक

ब) सहामाही विवरणपत्रे (माहे सप्टे/मार्च 20 अखेर संपणा-या सहामाही करिता.)

1) खाणपट्टा धारकाचे नांव व पूर्ण पत्ता-----

2) खाणपट्टा आदेश क्र. ----- दिनांक:- / /

3) खाणपट्टा क्षेत्राचे गांव ----- ता.-----

सर्वेक्षण गट क्रमांक ----- क्षेत्रफळ-----

4) खाणपट्टा निष्पादन दि. / / मुदत ----- वर्षे

क) वार्षिक विवरणपत्र (माहे एप्रिल 20 ते मार्च 20 करिता)

1) खाणपट्टा धारकाचे नांव व पूर्ण पत्ता -----

2) खाणपट्टा आदेश क्र. ----- दिनांक :- / /

3) खाणपट्टा क्षेत्राचे गांव ----- ता.-----

सर्वेक्षण गट क्रमांक ----- क्षेत्रफळ-----

4) खाणपट्टा निष्पादन दि. / / मुदत ----- वर्षे

5) खनिज-दगड, मुरुम, माती (प्रत्येकाकरिता खालील प्रमाणे माहिती द्यावी.)

6) वर्षाच्या सुरुवातीची शिल्लक ----- ब्रास / टन

7) अहवालातील वर्षातील उत्पादन ----- ब्रास / टन

8) अहवालातील वर्षातील उत्पादीत खनिजाची विक्रीची किंमत रु. -----

9) अहवालांतील वर्षातील उत्पादीत खनिजाची विक्रीची किंमत रु. -----

10) अहवालातील वर्षातील राज शुल्क दर अ) रु.----- प्रति ब्रास

ब) रु.----- प्रति ब्रास

11) अहवालांतील वर्षात ----- या कालावधीकरिता एकूण भरलेले

राजशुल्क रु. -----

12) अहवालांतील वर्षात ----- या कालावधीकरिता एकूण भरलेले

भूपृष्ठ व उपकर रु. -----

13) अहवालांतील वर्षात ----- या कालावधीकरिता बिन शेतसारा व

उपकर रु. -----

14) अहवालांतील वर्षात भूपृष्ठापासून खाणीची खोली ----- मिटर.

15) अहवालांतील वर्षात मंजूरी दर व मंजुराबाबत खालील प्रमाणे माहिती.

अ. क्र	मजूर	संख्या	मजुरी दर प्रति दिन
--------	------	--------	--------------------

1)	पुरुष		
2)	स्त्रिया		
3)	मुले		

खाणपट्टा धारकाची सही व दिनांक

16) खाणपट्टा धारकाने खालील नमुन्यात जिल्हाधिकारी कार्यालाकडून प्रमाणित करून घेतलेली तपासणी नोंदवही खाणीचे जागेवर ठेवावी.

अक्र	तपासणी अधिकाऱ्याचे नांव व हुदा	तपासणीचा दिनांक	तपासणी अधिकाऱ्याचे अभिप्राय व शेरा

- 17) खाणपट्टा धारकाने खाणीतून बाहेर वहातूक करणा-या प्रत्येक वाहनासोबत जिल्हाधिकारी कार्यालय यांचेकडून सही शिक्के करून घेतलेला विहित नमुन्यातील खनिज वहातूक परवाना द्यावा, खनिज वहातूक परवाना वाहनासोबत नसल्यास अनाधिकृत खनिज वहातूकीबद्दल खाण व खनिज (विनियमन व विकास) अधिनियम 1957, तसेच महाराष्ट्र जमीन महसूल अधिनियम 1966चे 48(7) अन्वये कार्यवाही केली जाईल.
30. खाणपट्टा धारकाने सर्व अपघाताचे वृत्तांत जिल्हाधिकारी सातारा जिल्हा पोलीस अधिक्षक व मा. संचालक खाण सुरक्षा, मडगांव गोवा यांना दिले पाहिजेत.
31. जर एखादे विशिष्ट मुख्य अॅटोमॅटिक एजर्नी अॅक्ट 1922 चे कलम 2 अन्वये खनिज पट्ट्याचे क्षेत्रांत आढळून आले तर त्या कायद्यातील तरतूदी प्रमाणे खनिजपट्टा धारक यांनी तरतूद करणेची आहे.
32. प्रश्नाधीन जमीनीतील खाणकामामुळे आजु बाजुच्या वहिवाटीस अडथळा किंवा धोका उत्पन्न होऊ नये.
33. खाणकाम खाण सुरक्षा नियमांचे पालन करून करावे.
34. प्रत्येक गौण खनिज वहातूकीच्या वहानासोबत प्रत्येक खेपेस दिनांक, वेळ, खनिज परिमाण इत्यादी नमूद करून वहातूक पास दिला पाहिजे. बिगर वहातूक पासची खनिज वहातूक अनाधिकृत समजणेत येईल व नियमानुसार दंडात्मक कार्यवाहीस पात्र राहिल.
35. मुंबई गौण खनिज उत्खनन नियम 1955 मधील सर्व नियम व महाराष्ट्र जमीन महसूल अधिनियम 1966 मधील संबंधित नियम व शर्तीचे पालन करण्याचे बंधन खाणपट्टा धारकावर आहे.
36. गौण खनिजाबाबत शासनाने जिल्हाधिकारी सातारा यांनी वेळोवेळी केलेले नियम आदेश शर्तीचे पालन करण्याचे बंधन खनिज पट्टाधारकांवर आहे.
37. उपप्रादेशिक अधिकारी म.प्र.नि.मं. सातारा यांनी दिलेल्या खुलासानुसार अर्जदार यांनी दिनांक 25/8/99 अन्वये क्रशरच्या संमती पत्राची मुदत उदयोगाची उभारणी पूर्ण करून उत्पादन सुरु करणेपर्यंतच आहे. क्रशर उदयोग सुरु होण्याअगोदर पुन्हा उदयोग चालू करण्यासाठी संमतीपत्र या कार्यालयास सादर करणे बंधनकारक राहिल.
38. शासनाने कळविल्याप्रमाणे खनिज उत्खननासाठी केंद्रीय पर्यावरण व वन मंत्रालयाची दिनांक 19/9/2006 ची अधिसूचना मधील तरतूदीचे पालन करण्यात यावे.
39. खाणपट्टेदार त्याला देणेत आलेल्या क्षेत्रामधुन उत्खनन केलेल्या गौणखनिजासाठी सर्वस्वी जबाबदार राहिल.

40. जेवढ्या जागेवर /क्षेत्रासाठी खाणपट्टा मंजूर करण्यात आला आहे तेवढ्याच क्षेत्रावर वृक्षलागवड करणे बंधनकारक राहिल.

41. सदर खाणपट्टा मंजूरीचा आदेश दि.17/07/2022 पर्यंतच असून संबंधित खाणपट्टाधारक यांनी जर मुदतीपूर्वी वाढीव क्षेत्राची पर्यावरण विभागाची मान्यता घेतलेस त्यानंतर पुढील शिल्लक 2,21,000 ब्रास उत्खनन व वाहतूकीचा मुदतीपर्यंतचा सदरचा प्रकरणाबाबतचा दुरुस्ती आदेश पारित करणेत येईल. यादरम्यान खाणपट्टाधारकाने नव्याने दुरुस्त मायनिंग प्लॅनकरून पर्यावरण समितीची मान्यता प्राप्त घेऊन सादर केलेस मुदतवाढीसह दुरुस्ती आदेश पारित करणेत येईल.

42. सदर गटासाठी मायनिंग प्लॅन व पर्यावरण विभागाची मुदत यामधील अगोदर संपुष्टात येणारी दि.18/07/2022 रोजी संपुष्टात येत असल्याने सदर गटाकरिता खाणपट्टा मुदत दि.17/07/2022 पर्यंत राहिल.

वरील पैकी कोणत्याही अटीचे व शर्तीचे उल्लंघन झालेस सदरची देणेत आलेली परवानगी रद्द केली जाईल अथवा नियमानुसार दंड केला जाईल व त्याची वसुली महाराष्ट्र जमीन महसूल अधिनियम 1966 व खाण व खनिजे (विनियमन विकास) अधिनियम 1957 मधील तरतुदी नुसार केली जाईल.

उपरोक्त शर्ती अटी पैकी कोणत्याही शर्तीचे अटीचे उल्लंघन केल्यास प्रस्तूत खाणपट्टा रद्द केला जाईल व त्यामुळे झालेल्या पट्टेदाराच्या नुकसानीस शासन जबाबदार राहणार नाही.

अपर जिल्हाधिकारी सातारा
20/08/2022

प्रति, मे.अनुनी इन्फ्रास्ट्रक्चर तर्फे श्री.रणजित तुकाराम पाटील रा. अनुसया सर्व्हे नं.78, सविभागांगर, कराड-
वाखण रोड ता.कराड जि.सातारा यांना वरीलप्रमाणे अनुपालनार्थ.

प्रत- 1.उपविभागीय अधिकारी पाटण विभाग पाटण यांना माहितीसाठी व योग्य त्या कार्यवाहीसाठी

प्रत :- 2. तहसिलदार पाटण यांचेकडे.

अ/- निष्पादनानंतर खाणीचे जागेचा ताबा खाणपट्टा धारकांस देऊन ताबे पावतीसह अहवाल सादर करावा.

ब/- खाणपट्टा धारक या आदेशातील शर्ती व गौण खनिज उत्खनन नियमांचे पालन करतात किंवा कसे ते पहावे.

क/- त्यांनी स्वतः वर्षातून एकदा खाणपट्टा क्षेत्राची व लेख्याची तपासणी करून खाणपट्टा धारक नियमानुसार खाणकाम करून सर्व शासकीय देणी वेळच्या वेळी सादर करतात वा कसे याबाबतही तपासणी करावी.

प्रत :- तालुका निरीक्षक भूमी अभिलेख पाटण यांना.

2/- खाणपट्टा धारक यांचेकडून शर्त क्र. 5 नुसार मोजणी शुल्क भरून घेऊन मोजणी व निष्पादनाचे कामी मुदतीचे आंत निष्पादनाकरिता मोजणीचा नकाशा प्राधान्याने तयार करून द्यावा.

प्रत :- गांव कामगार तलाठी डिगेवाडी ता.पाटण जि.सातारा यांना माहितीसाठी व योग्यत्या कार्यवाहीसाठी.

[Handwritten Signature]

अपर जिल्हाधिकारी साताराकरिता
20/08/2022

Annexure No. - 1

- Read :-**
1. The application dated 29.06.2017 of M/s. Anuni Infrastructure by its proprietor Shri.Ranjeet Tukaram Patil, residing at Anusaya Survey No.78, Rukmininagar, Karad-Wakhan Road, Karad, Taluka-Karad, District Satara for grant of Mining Lease at Village Digewadi, Taluka - Patan, District – Satara..
 2. Mumbai Minor Mineral Extraction Rules 1955
 3. Maharashtra Land Revenue Code 1966
 4. The Mines and Minerals (Development & Regulation) Act 1957
 5. Maharashtra Minor Mineral Extraction (Development & Regulation) Rules 2013
 6. The approved note of this office dated on 02/12/2017

Kra.Mah/3/Gou.Kha./SR/Patan/01/19
District Collector Office, Satara
Date – 08/01/2019.

Subject :- Regarding Grant of Mining Lease

Regarding Grant of Mining Lease to M/s. Anuni Infrastructure by its proprietor Shri.Ranjeet Tukaram Patil, residing at Anusaya Survey No.78, Rukmininagar, Karad-Wakhan Road, Karad, Taluka-Karad, District Satara at Gat No.1297, Village - Digewadi, Taluka - Patan, District - Satara for an area of 1.00 Ha.
(Period from Dt.08/01/2019 upto Dt.17/07/2022)

Order

As per Rules and Regulations of the Maharashtra Minor Mineral Extraction (Development & Regulation) Rules 2013, Mumbai Minor Mineral Extraction Rules 1955 and Maharashtra Land Revenue Code 1966, the approval for grant of mining lease was given to M/s. Anuni Infrastructure by its proprietor Shri.Ranjeet Tukaram Patil, residing at Anusaya Survey No.78, Rukmininagar, Karad-Wakhan Road, Karad, Taluka-Karad, District Satara at Gat No.1297, Village - Digewadi, Taluka - Patan, District - Satara for an area of 1.00 Ha. as per the attached map. As per the lease grant order and taking into account the previous possession of land, Sub Divisional Officer Patan, Patan Subdivision first make measurement from Taluka Land Superintendent Land Records Patan or a recognized institution in front of his representatives Naib Tahsildar or Circle Officer. On the basis of the above measurement map, mining plan, panchnama and reports of circle officer, royalty paid for the excavation from the area occupied by the mining lease holder, the difference of royalty paid by the mining lease holder after the measurement, Sub Divisional Officer Patan, Patan Subdivision shall strictly and accurately record the entire proceedings (Total Excavation proved by measurement and paid royalty, royalty to be paid as per mining plan and royalty paid before and after measurement, total

measurement evidenced in the calculation) by passing an order that there is no arrears due from the mining lease holder in respect of the mining lease/permit issued till date and a copy thereof to the Collectorate should be sent. Similarly, if it is found in the measurement map that mining has been carried out by the mining lease holder outside the previously approved mining lease area, a separate penalty order should be passed for the above such area. Also, if it appears as per the measurement map that mining has not been carried out outside the sanctioned area of the previous sanctioned mining lease, it should be clearly mentioned in the above mentioned order. All these proceedings should be done with personal attention by the Sub Divisional Officer. The Sub-Divisional Officer will be personally held responsible if any fault is found in this regard. Only after all these proceedings, Sub-Divisional Officer Patan, Sub-division Patan should take the further steps of giving possession along with the boundaries/marks as well as quadruple boundaries in front of the representatives of the mining lease holder of the approved area in the mining lease and mention it in the occupation/panchnama and submit the order and the report along with the occupation to this office.

Accordingly, the Mining Lease is granted at Gat No.1297, Village - Digewadi, Taluka - Patan, District - Satara for an area of 1.00 Ha. to M/s. Anuni Infrastructure by its proprietor Shri.Ranjeet Tukaram Patil, residing at Anusaya Survey No.78, Rukmininagar, Karad-Wakhan Road, Karad, Taluka-Karad, District Satara for a period from Dt.08/01/2019 to Dt. 17/07/2022 as per the terms and conditions given below mainly with the following condition no.41 of this order.

1. The Mining Plan of the area is approved by Joint Director, Mines & Geology dated 18/09/2017, over an area of 4.00 Ha. for excavation of 2,95,000 brass quantity of minor minerals; however, the Environmental clearance is granted for 1.00 Ha area. As per the approved mining plan the quantity available for excavation is 2,80,000 brass out of which only 59,000 brass quantity can be extracted from 1.00 Ha area in four years up to lease period i.e Dt.17/07/2022. The lessee should take the measurement in front Sub Divisional Officer/Tahsildar or his representatives Within 15 days after the expiry of each year of lease period. The Sub-Divisional Officer/Tehsildar should check whether mining has been carried out by the mining lease holder as per the approved mining plan or not; if the excavation is more than the paid royalty brass then additional royalty should be taken from lessee and pass an order regarding the quantity excavated by lessee. The mining lease may be canceled at any time if the mining lease holder does not do so.
2. The lessee shall pay royalty at the rate specified in Schedule 1 of these rules on the minor minerals dispatched from the area granted for the mining lease. (However such rates shall be liable to be revised once in every three years.).
3. The lessee shall pay dead rent annually at such rate as may be fixed by the District Collector within the limits specified in Schedule (two) of the Rules. And if more than one mineral has been permitted to be excavated in the same area under the mining lease, the Collector shall fix a separate dead-rent in respect of each mineral. But in the case of every minor mineral the lessee shall be entitled to pay the dead-rent or royalty whichever is higher but not both.

(However, the dead rent shall not be payable for the first three months after the date of execution of the mining lease.)

4. The lessee shall pay the surface rent and cess equal to non-agriculture assessment for the area for which mining lease permission has been granted to him at the rate calculated by Collector or the rate given in the lease agreement which will be not more than the land rent and cess applicable thereon.
5. Unless permitted by the competent authority on reasonable grounds, the lessee shall commence mining operations within three months from the date of execution of the mining lease and shall thereafter continue the mining operations with proper and skillful workman so as to ensure the safety of labourers, conservation of minerals etc. The lessee shall carefully store the waste material by removing the casing, arrange for proper drainage and prevent damage by removing all valuable secondary minerals from the mine.

Explanation:- For the purposes of this clause, mining shall include the construction of machinery, tramways or roads connected with mining.

6. Before lessee commences quarry operation, the lessee shall, in consultation with the Competent Officer and at his own expense, demarcate the leased area through the Deputy Superintendent of Land Records and erect and maintain in good condition prominent boundary marks and pillars, necessary to indicate the area leased to him and shall at all time maintain and keep such boundary marks and pillars in good conditions.
7. The lessee shall take adequate steps to ensure that,-
 - (a) Height and width of benches in opencast quarries are properly maintained to facilitate easy removal of mineral and the muck.
 - (b) The working faces are always kept clean; and
 - (c) The minor mineral extracted from the mine shall be sorted into stacks of suitable size and numbered each stack.
8. If any mineral other than that specified therein is found in the area under the mining lease, the lessee shall inform the competent authority and the Director, Geology and Mines and shall not remove or dispose of such mineral without obtaining a mining lease for the same. If the lessee fails to apply for such lease within three months from the date of the discovery of mineral, the Competent Officer may grant a lease in respect of such minor mineral to any other person.
9. The lessee shall arrange for a proper sanitation of the area leased to him.
10. The lessee shall abide by all such reasonable instructions or direction as may from time to time be issued by the Government or the Director, regarding the conservation and development of minor minerals.
11. The lessee shall abide by the provision of any law in force relating to the working of mines and matters affecting safety, health and convenience of his employees, of the public visiting the site and shall respect all existing rights of way, water and other easements vesting in any other person.
12. The lessee shall not carry on or allow to be carried out any quarry operations at any point

within a distance of fifty meters, if no blasting is involved, and two hundred meters, if blasting is involved,-

(a) from the boundary of any railway line, unless a written permission of the railway authority concerned is obtained in that behalf;

(b) from the boundary of any reservoir, canal, road, river, *nallah*, irrigation works or public works or buildings, unless a written permission of concerned authority of the Government is obtained in that behalf.

In granting any such permission, the Government may impose such conditions on advice of railway authority or any concerned authority and the lessee shall abide by such conditions.

- 12 -A) The lessee shall keep the metal plate or place a weight of twelve or more sand bags on the blasting hole and take precaution as prescribed below:
- 1.) The area 200 meters from the periphery of blasting location shall be demarcated by flag and prior intimation shall be given to people.
 - 2.) The lessee shall insure that the people are away from the blasting site.
 - 3.) The lessee shall insure that nobody shall go close to blasting site.
 - 4.) The lessee shall insure that nobody will go towards blasting site after blasting.
 - 5.) The competent authority shall be free to visit any blast site to ascertain whether adequate precautions have been taken to protect the public from danger.
13. The lessee shall keep correct and true accounts of expenses incurred by him on quarry operations and also the accounts showing the quantity and other particulars of all minor minerals obtained, the names of the purchasers, the receipts for money received, and the number of employees present in the quarry and complete plans of the quarry and shall furnish to the Competent Officer, and the Director such information, reports and returns as any of them may require, from time to time.
14. The lessee shall allow any officer authorized by the Government or the competent authority or the Director Geology and Mines to enter the building at any place within his mining lease for the purpose of inspection of the premises or to inspect any of his accounts and maps and records and shall make available to such officer. Such officer shall give such reasonable directions as he may deem necessary to prevent the extraction of mineral which would result in loss of mineral, and it shall be the duty of the lessee, his agents or managers, to carry out such directions within such period as may be specified by such officer. If the lessee by his agent or manager defaults in complying with such directions within the specified period, the competent authority may terminate the lease or impose a fine not exceeding twice the annual dead rent.
15. Where the strengthening or supporting of any part of quarry is necessary for the safety of any railway, reservoir, canal, road or any other public work or structure, the lessee shall cause it to be done to the satisfaction of the concerned railway authority where the safety of the railway is involved and to the satisfaction of any officer, authorised by Competent Officer for this purpose.

16. If the lessee fails to undertake quarry operations within a period of one hundred eighty days after the date of execution of the lease, the lease shall be treated, as expired.
17. The lessee or his transferee or assignee, if does not allow the entry or inspection as per Rule 13, the competent authority may cancel the lease and forfeit the guarantee amount fully ore partially.
18. The lessee shall report all accidents immediately to the District Magistrate, the Superintendent of Police and the Competent Officer, or in case the severity of accident so warrants, the concerned Director of Mines of Safety of Government of India.
19. In case of breach or breaches by the lessee or his transferee or assignee, of any of the conditions specified under Chapter (One) (Two) (Three) (Four) (Five) (Six) (Seven) (Eight) (Nine) (Ten) (Eleven) (Twelve) (Fourteen) Or (Twenty), the Competent Officer shall give notice in writing, to the lessee or his transferee assignee asking him to remedy breach or breaches in full, within thirty days from the date of the notice and if the breach or breaches is or are not remedied fully within such period, the Competent Officer on expiry of this notice period and by an order in writing impose penalty not exceeding an amount equal to twice the rate of dead rent applicable to be paid within a period of eight days from the date of issue of such order.
20. The Government shall be immune from the lessee's claims for the damages on account of any land having been included in this lease which may subsequently be discovered not to have been available for the lease.
21. The lessee or his transferee or assignee shall not erect any building in contravention of the provisions of any law, order or instructions in force relating to the erection of the buildings or incontraventions of any orders issued by any officers or authority competent to issue such orders under any such laws, orders or instructions within whose jurisdiction the leased area is situated.
22. The Government shall at all times have the right of pre-emption of the minor minerals carried out from the land in respect of which the lease has been granted : Provided that, the fair market price prevailing at the time of pre-emption shall be paid to the lessee for all such minor minerals.
23. The right of the State Government or the Central Government to construct any road, railway canal or telephone line in or on the land granted by the mining lease shall be reserved. But before exercising such right, the lessee shall be given a notice of not less than sixty days and the area utilized for any of the aforesaid purpose shall be excluded from the area of the mining leases used by the Government for the aforesaid use.
24. The lessee shall execute the mining lease within three months from the date of lease grant order. The lessee shall, in consultation with the Competent Officer and at his own expense, demarcate the leased area through the Deputy Superintendent of Land Records and submit the plan of demarcation; if fails to execute mining lease in stipulated time period, the lease shall be treated as expired.

25. The mining shall be done step wise. The width of bench shall be kept less than 20 feet and height of the bench not more than 20 feet. The use of Explosive for mining of stone should be done by prior permission from competent authority.
26. If found, use of Explosive without prior permission from competent authority; the legal action will be initiated.
27. The lessee shall keep the day wise record of mineral transported or utilized by him in given format, in the register given by Collector office.
28. The lessee shall pay royalty and other applicable taxes on the mineral transported or sold by him in the month before 5 days of next month in the Collector office as per the rate published by Government or competent authority time to time.
29. The lessee shall submit report such as Monthly, Quarterly, Six Monthly and Annual to the Director, Mines & Geology, Nagpur, Collector Satara and Tahsildar time to time in formats given below.

(a) Monthly Returns (before the 5th day of next month)

1. Name of the Lessee and Address -----
2. Lease Grant Order ----- Date -----
3. Address of Mining Lease----- Village -----
Gat No. ----- Area -----
4. Date of Lease Execution From ----- To -----
Period -----Years -----

Sl. No.	Month	Previous month Balance in Brass/ Tonnes	Report Month Production in Brass/ Tonnes	Report Month Sale in Brass/ Tonnes	Month end balance in Brass/ Tonnes	Royalty Paid Details Challan and Date
1	2	3	4	5	6	7

Signature of Lessee & Date

(b) Six monthly return (for the end of Sep. month/March end)

1. Name of the Lessee and Address -----
2. Lease Grant Order ----- Date -----
3. Address of Mining Lease----- Village -----
Gat No. ----- Area -----
4. Date of Lease Execution From ----- To -----

(c) Annual Report (for period April to March of respective year)

1. Name of the Lessee and Address -----
2. Lease Grant Order ----- Date -----
3. Address of Mining Lease----- Village -----
Gat No. ----- Area -----
4. Date of Lease Execution From ----- To -----
5. Mineral such as – Stone, Murrum, Soil (For all information shall be furnished)
6. Balance at the beginning of the year ----- Brass/ M. Tones.
7. Production during the year ----- Brass/ M. Tones.
8. Total sale during the year. ----- Brass/ M. Tones.
9. Sales price of mineral produced during the reporting year ----- Brass/ M. Tones.
10. Rate of the Royalty:-

11. Royalty paid in the year :-
 12. Surface rent paid Rs. ----- vide Challan No. ----- Date -----
 13. N.A rent paid Rs. ----- vide Challan No. ----- Date -----
 14. Maximum depth of the mine :-
 15. Average labor rate and labor employed during the year:-

Sl. No.	Laborer	Number	wages rate/day
1.	Male		
2.	Female		
3.	Children's (Above 18 years)		

Signature of lessee and Date

16. The lessee shall keep daily progress report register in below format approved by Collector office at mining site

Sl. No.	Details of Inspecting Officer	Date of Inspection	Remarks of the Inspecting Officer
1	2	3	4

17. The lessee shall issue along with every dispatch of mineral outside the lease hold area for any mode of transport a Transit pass given by Collector office. Transport without valid Transit pass will be liable to punish as per Mines & Minerals (Development & Regulation) Act 1957 and Rule 48(7) of Maharashtra Land Revenue Code 1966.

30. The lessee shall report all accidents immediately to the District Magistrate, the Superintendent of Police and the Competent Officer, or in case the severity of accident so warrants, the concerned Director of Mines of Safety of Government of India.
31. The lessee shall act as per the Atomic Energy Act 1952, if any atomic mineral as per Rule 2 found in the mining lease area.
32. The lessee shall insure that, there should not be any damage or barrier to the adjoining property of people.
33. The lessee shall carry out mining as per mines safety rules.
34. The lessee shall issue along with every dispatch of mineral outside the lease hold area for any mode of transport a Transit pass mentioning Date, Time and quantity of mineral etc. Transport without valid Transit pass will be treated as illegal and will be punishable as per the rules.
35. The lessee shall strictly follow the Rules of Mumbai Minor Mineral Extraction Rules 1955; Maharashtra Land Revenue Code 1966 and Maharashtra Minor Mineral Extraction (Development & Regulation) Rules 2013.
36. The lessee shall abide by the Rules, terms and conditions imposed in regards to minor minerals by state government and Collector Satara time to time.
37. According to the clarification given by Sub Regional Officer M.P.C.B. Satara, the deadline for the consent letter of the crusher is dated 25/08/1999 by the applicant till the construction

of the plant is completed and the production is started. It will be mandatory to submit consent letter to this office for restarting the crusher before starting the crusher.

38. The lessee shall strictly follow the terms and conditions of EIA notification 2006 published by Ministry of Environment, Forest & Climate Change, Government of India.
39. The lessee shall be responsible to minor minerals excavated from the mining lease allotted to him.
40. The lessee shall carry out plantation on the extent of area given under mining lease.
41. The validity of lease is up to Dt.17/07/2022, if the lessee gets the approval from Environment Department for excavation of minerals in more area before the expiry of lease period then revised lease grant order will be issued for mining of remaining 2,21,000 brass quantity of minor minerals. In the meantime, if lessee submits modified mining plan and Environmental Clearance then revised mining lease grant order will be issued.
42. For the lease area the validity of either mining plan or Environmental Clearances expiring on Dt.18/07/2022, hence validity of mining lease is up to Dt.17/07/2022.

In case of breach or breaches by the lessee or his transferee or assignee, of any of the conditions specified above, the mining lease will be cancelled or penalty will be impose on lessee and recovery of the penalty amount will be done as per provisions of Maharashtra Land Revenue Code 1966 and Maharashtra Minor Mineral Extraction (Development & Regulation) Rules 2013.

In case of violation of any of the above terms and conditions, the mining lease will be cancelled and and the government will not be responsible for the loss caused to the lessee.

-Sd-

Additional Collector Satara

TO - M/s. Anuni Infrastructure by its proprietor Shri.Ranjeet Tukaram Patil, residing at Anusaya Survey No.78, Rukmininagar, Karad-Wakhan Road, Karad, Taluka-Karad, District Satara For compliance as above.

Copy to

1. Sub Divisional Officer, Patan Sub division Patan for information and necessary action
2. Tahsildar Patan
 - a. The possession of lease area shall be given to lessee after lease execution and report to be submitted to Collector office
 - b. Shall check whether lessee strictly follows the terms and conditions of mining lease
 - c. Shall inspect the mining site and check the record maintained by lessee and mining is carried out as per the rules and regulations and also check the lessee has paid all the government dues once in a year.
3. Deputy Superintendent of Land Records, Patan

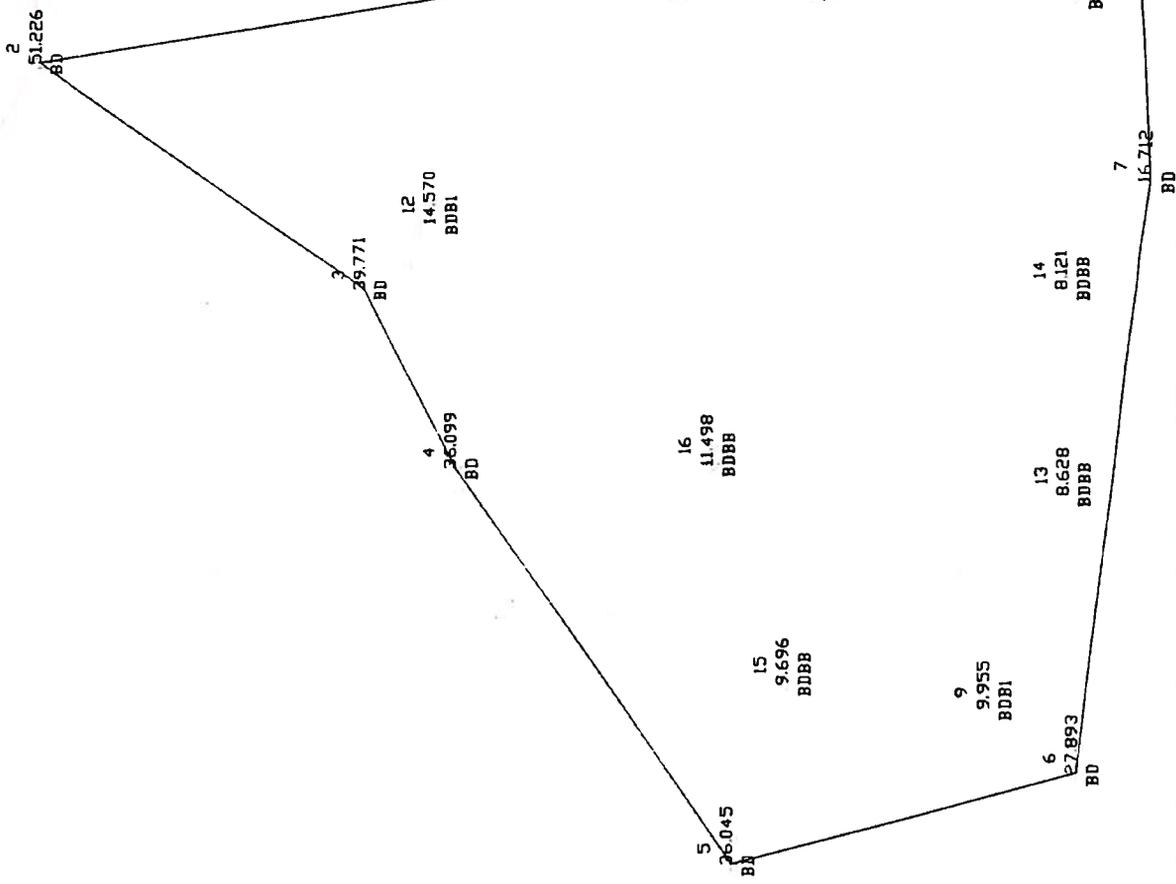
The lessee shall pay the measurement fee as per condition 5 and submit the measurement plan for lease agreement to this office.
4. Talathi Digewadi, Taluka Patan, District – Satara for information and necessary action

-Sd-

For, Additional Collector Satara

Annexure - 2

A SKETCH MAP OF A STONE QUARRY IN S. NO. 1297 OF VILLAGE DIGEWADI, TAHSIL - PATAN, DISTRICT - SATARA, SHOWING TOTAL EXTRACTION DONE BY ANUNI INFRASTRUCTURE.



SCALE-1:600
DATE- 24/09/2023

TOTAL AREA = 5014.2305 SQ.M
AVERAGE HEIGHT = 14.306 M
TOTAL EXTRACTION = 5014.2305 X 14.306
= 71733.5815 CU.M
i.e. = 25347.555 BRASS
SAY = 25348.000 BRASS

MEASURED BY

A.Kamble
A.S. KAMBLE
G.I.S.A.

OFFICE OF DEPUTY DIRECTOR,
DIRECTORATE OF GEOLOGY AND MINING,
GOVT. OF MAHARASHTRA, KOLHAPUR.

A SKETCH MAP OF A STONE QUARRY IN S. NO. 1297 OF VILLAGE DIGEWADI, TAHSIL - PATAN, DISTRICT - SATARA, SHOWING TOTAL EXTRACTION DONE BY ANUNI INFRASTRUCTURE.

